RAJYA SABHA

[12 August, 2002]

District	Name of the	Name of the Project 1999-20	00	2000-01	2001-02
	organisation				
JODHPUR Jodhpur Badhir		Vocational Rehabilitation	_	_	47520
	Kalyan Samiti	Centre for Deaf & Dumb			
КОТА	Badhit Bal Vikas Kendra	Hostel and VTC for Deaf	—	—	289300
	Shardhalaya Ashram Samiti	CBR Programme	—	—	184437
		Education cum VTC for Handicapped	—	108811	625320
	Tagore Gramin Utthan Samiti	VTC for Disabled (Chittorgarh)			197573
SIROHI	Nab Pheroze and Noshir Merwanji Rehabilitation Centre for the Blind	Maintenance of Hostel for Blind			56520
SRIGANGA-	LKC Sri Jagdamba	Construction of School/ Hostel Building	—	200000	100000
NAGAR	Andh Vidyalaya Samiti	School cum Hostel for 44490 Blind and Deaf	51	3416340	3409313
	Tapovan Manovikas Vidyalaya	Construction of Hostel	—	—	250000
	5	Maintenance of Hostel for M Children	IR	28800	377640
UDAIPUR	Narayan Sewa Sansthan	CBR Programme	0	48960	375300
		Vocational Rehabilitation	0	—	305255
	Prayas-Prachya Shodh Peet Samiti	Centre for Disabled Special School for MR ¹	0		314887
	Grand Total	82	812961	9398655	15581255

Special courts for speedy disposal of cases of SCs/STs in Andhra Pradesh

2755. DR. DASARI NARAYANA RAO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether exclusive special courts under the Protection of Civil rights Act, 1955 and the Prevention of Atrocities on Scheduled Castes

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and Scheduled Tribes Act, 1989 have been set up in the State of Andhra Pradesh for speedy disposal of cases pertaining to SCs and STs in the State;

(b) if so, details thereof, district-wise;

(C) the number of cases disposed of by these courts during the last two years, year-wise; and

(d) the number of cases pending in such courts as on 31st May, 2002?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYABRATA MOOKHERJEE): (a) and (b) Yes, Sir. Exclusive Special Session Courts are functioning in the districts of Chittoor, Guntur and Secundrabad, besides 22 Special Mobile Courts functioning in all the Districts except Hyderabad.

(c) The number of cases disposed of by these courts during last two calendar years, year-wise, are given below:—

Year	Cases under the Protection of Civil Rights Act, 1955	Cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989
2000	183	380
2001	244	817

(d)The number of cases pending upto 31.12.2001, were 215 cases under the Protection of Civil Rights Act, 1955 and 2434 cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. The State Government has apprised that the requisites information with effect form 01.01.2002 to 31.05.2002 is yet to be received.

Complaints of irregularities against Chief Executives of NMDFC

2756. SHRI R.S. GAVAI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether complaints of irregularities and corruption against Chief Executives and senior Officers of National Minorities Development and

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